

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No. 789 of 2021**

**IN THE MATTER OF:**

**Harish Bagla**

**....Appellant**

**Vs.**

**Sunil Mohan Acharya**

**....Respondents**

**The Liquidator of Amrit Feeds Ltd. & Ors.**

**Present:**

**For Appellant:-**

**Mr. Ratnanko Banerjee, Sr. Adv. with Mr. Ashish Choudhury, Mr. Dhruv Surana, Mr. D.N Sharma, Ms. Nirmalya Dasgupta, Mr. Karna Murthy, Mr. Shwetaank Nigam, S Karnamoorthy, Mr. Arya Chatterjee, Advocates**

**For Respondent:-**

**Mr. Krishnaraj Tahker and Sreenita Ghosh Thaker, Advocates for R1**

**Mr. Abhrajit Mitra, Sr. Adv. with Mr. Kamal Sharma, Mr. Saurav Gupta, Ms Manju Bhuteria, Sarvapriya Mukherjee, Mr. Parag Maini, Mr. Varun Lamba, Mr. Ragav Chadha, Advocates for R2**

**ORDER**  
**(Virtual Mode)**

**09.12.2021:** Ld. Sr. Counsel for the Appellant submits that the same impugned order is challenged in another Appeal i.e. C A (AT) (Ins) No. 757 of 2021 and this Appellate Tribunal vide judgment dated 30.11.2021 set aside the impugned order.

In such circumstances, it is submitted that the Appeal may be disposed of with this liberty that in case, any occasion arises, the Appellant will be at liberty to agitate the grounds before the Appropriate forum or may file an Application for revival of this Appeal.

We thought it proper to dispose of this Appeal in the light of the aforesaid submissions.

Thus, the Appeal is disposed of with the aforesaid liberty. However, no order as to costs.

Interim order, if any, passed by this Tribunal stands vacated.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

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